

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO. 8111/2012 in
Petition(s) for Special Leave to Appeal (Crl) No(s).283/2012

(From the judgement and order(s) in MCRC No. 9838/2011 dated 16-DEC-11 of The HIGH COURT OF M
.P AT JABALPUR)

ANMOL MISHRA Petitioner(s)

VERSUS

GOVT.OF INDIA Respondent(s)

(for withdrawal of SLP and office report)

Date: 10/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)Mr. Mukul Rohatgi, Sr. Adv.
Mr. Saurabh Kirpal, Adv.
Mr. Sanjay Agarwal, Adv.
Mr. Prashant Mishra, Adv.
Mr. Nikhil Jain,AOR.

For Respondent(s)Mr. B.Bhattacharyya, ASG.
Mr. Judy James, Adv.
Mr. Ajay Singh, Adv.
Mr. Arvind Kumar Sharma,AOR.

UPON hearing counsel the Court made the following
O R D E R

CRLMP.No.8111 of 2012, has been filed on behalf of the petitioner, praying for leave to withdr
aw the Special Leave Petition, which had been heard finally and judgment had been

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reserved. Inasmuch as, the petitioner does not wish to continue with the Special Leave Peti
tion, the same is dismissed as withdrawn.
However, withdrawal of the Special Leave Petition will not entitle the petitioner to agitate t
he questions raised herein, in any other proceedings.

(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar